

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 28572 OF 2024**

**Between:**

Harshika Reddy Naruvadi, D/o. Ravindranath Redy Naruvadi, Age 20 years, Occ Student, R/o. Symphony Park Homes Villa-654 Beeramguda, Ramachandrapuram, Medak, Telangana-502032.

**.....PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS BDS course under Management Quota C NRI Category for the academic year 2024 - 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota C NRI category for the academic year 2024 - 25 in the counseling.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the tad respondents to consider the petitioner request under Management Quota C NRI Category for admission into MBBS/BDS course in the counselling for the academic year 2024 - 25, pending disposal of writ petition.

**Counsel for the Petitioner : SRI L.RAM SINGH**

**Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI G.RAVI, ADVOCATE FOR SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28572 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L.Ram Singh, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Court may be pleased to issue an

appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota "C" NRI category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota "C" NRI Category for the academic year 2024-25 in the counseling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, she could not upload for C-Category i.e., NRI Category. Therefore, she approached the respondent No.2 to consider her request under C-Category, but respondent No.2 is not considering her request to seek admission against Management Quota 'C/NRI' Category seats.

He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made

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clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI L.RAM SINGH, Advocate [OPUC]
5. One C to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
6. Two CD Copies

**SA**

**BS** *fs*

**C.C. TODAY**

**HIGH COURT**

**DATED:15/10/2024**



**ORDER**

**WP.No.28572 of 2024**

**DISPOSING OF THE W.P  
WITHOUT COSTS.**

*9 copies  
for  
16/10/24*